

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

112. IA/1542/2024 In C.P. (IB)/973(MB)2021

**IN THE MATTER OF**

Sougat Samiran Ghosh

... Petitioner

Vs

Debtone Corporate Advisory Private Limited

...Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 21.06.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Krushi Shah (VC)

For the Respondent: None present

---

**ORDER**

**IA 1542/2024** – On the request of the counsel for the applicant, adjourned to **25.07.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Manish Tiwari/

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

227. IA/4532/2023 In C.P. (IB)/973(MB)2021

**IN THE MATTER OF**

Sougat Samiran Ghosh

... Petitioner

Vs

Debtone Corporate Advisory Private Limited ...Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 21.06.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:

For the Respondent:

---

**ORDER**

Adjourned to **25.07.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Manish Tiwari/